

**GOVERNMENT OF INDIA
DEFENCE
LOK SABHA**

UNSTARRED QUESTION NO:154
ANSWERED ON:05.08.2013
VVIP HELICOPTER DEAL .
Choudhary Shri Bhudeo;Devi Aswamedh

Will the Minister of DEFENCE be pleased to state:

- (a) whether the CBI has sealed several accounts of the relatives of a former Chief of the Indian Air Force in the VVIP helicopters procurement deal;
- (b) if so, the details thereof;
- (c) the amount of kickbacks allegedly deposited in these accounts so far along with the details thereof; and
- (d) the time by which the inquiry is likely to be completed?

Answer

MINISTER OF DEFENCE (SHRI A.K. ANTONY)

- (a) & (b): Subsequent to registration of case No.RC 2172013A0003 on 12th March, 2013 against Air Chief Marshal (Retd.), S.P. Tyagi and Others, CBI had frozen several bank accounts of the relatives of Air Chief Marshal (Retd.) S.P. Tyagi, former Chief of Indian Air Force. However, subsequently all the bank accounts have been de-frozen as per a Court order, imposing certain conditions on the bank account holders.
- (c) Investigation is still in progress on this aspect.
- (d) Since the CBI investigations are still going on which includes the process of collecting evidence from abroad through Letter Rogatories, no definite time-limit can be set at this stage for conclusion of the investigations.